

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 77210 of 2018

(Arising out of Order-in-Appeal No. 88-89/KA-I/2018 dated 16.03.2018 passed by Commissioner of CGST & CX, Bolpur.

M/s Savitri Sponge Iron Pvt. Ltd.,

Bansra- Chatardanga, G.T. Road,
P.O.- Searsole Rajbari, P. S.- Raniganj,
Dist.-Burdwan, Pin 713347.

..Appellant

VERSUS

Commissioner of CGST & CX, Bolpur.

Nanoor Chandidas Road,
Sian, Bolopurm Dist.-Birbhum
West Bengal-731204.

...Respondent

**..
APPERANCE :**

None, for the Appellant

Shri S. S. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No...75261/2021

DATE OF HEARING : 02.06.2021

DATE OF DECISION : 02.06.2021

PER P.K.CHOUDHARY :

Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Savitri Sponge Iron Pvt. Ltd., (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

T.K.